

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Dated 13th of April, 2020

NOTIFICATION

No. L-1/160/2020-CERC.– In exercise of powers conferred under clause (g) of sub-section (1) of Section 79 read with Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (hereinafter referred to as “the Principal Regulations”), namely.-

1. Short title and commencement

- (1) These regulations may be called the Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020.
- (2) These regulations shall come into force with effect from 1st April 2020.

2. Amendment of Regulation 2 of the Principal Regulations

The following sub-clauses shall be added after sub-clause (m) of Clause (1) of Regulation 2 of the Principal Regulations as under:

- “(n) “Trading Licence Regulations, 2009” means the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, as amended from time to time;
- (o) “Trading Licence Regulations, 2020” means the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020, as amended from time to time.”

3. Amendment of Regulation 7 of the Principal Regulations

- (1) Clause (3) of Regulation 7 of the Principal Regulations shall be substituted as under:-

“(3) Any person who has been granted or is deemed to have been granted licence by the Commission for inter-State trading in electricity in accordance with Trading Licence Regulations, 2020 shall pay the annual licence fee at the rates specified hereunder:

S. No.	Category of licence	Volume of electricity proposed to be traded in a Financial Year	Annual Licence Fee (Rs. in lakh)
1	Category I	No Limit	40
2	Category II	Upto 7000 MUs	15
3	Category III	Upto 4000 MUs	6
4	Category IV	Upto 2000 MUs	3
5	Category V	Upto 500 MUs	2

Provided that the licensees shall pay the annual licence fee of their respective categories of licence under the Trading Licence Regulations, 2020 based on their Net Worth and volume of electricity, as determined in accordance with Regulation 21 of Trading Licence Regulations, 2020:

Provided further that the annual licence fee shall be paid for the financial year 2020-21 as under:

- (a) Category III and IV licensees under Trading Licence Regulations, 2009 shall pay the annual licence fee as applicable for Category V licensee under the Trading Licence Regulations, 2020;
- (b) Category II licensees under Trading Licence Regulations, 2009 shall pay the annual licence fee as applicable for Category IV licensee under the Trading Licence Regulations, 2020; and
- (c) Category I licensees under Trading Licence Regulations, 2009 shall pay the annual licence fee as applicable for Category I or II or III or IV licensee, as applicable, under the Trading Licence Regulations, 2020 based on the volume proposed to be traded during 2020-21:

Provided also that the annual licence fee for the financial year 2020-21, paid as per (a), (b) or (c) of second proviso above, is subject to adjustment of fee as per the determination of category of trading licence in accordance with Regulation 21 of the Trading Licence Regulations, 2020.”

Sd/-
(Sanoj Kumar Jha)
Secretary

Note: Principal Regulations were published on 30.3.2012 in Part III, Section 4 of the Gazette of India (Extraordinary), No 79 and first amendment to the Principal Regulations

were published on 22.6.2017 in Part III, Section 4 of the Gazette of India (Extraordinary)
No 246.